

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
New Delhi

PRINCIPAL BENCH – COURT NO. 1

Service Tax Appeal No. 50649 Of 2019

[Arising out of Order-in-Appeal No. 50 (RK) ST/JPR/2018-19 dated 29.05.2018
passed by the Commissioner (Appeals) of Central Goods, Service Tax, Jaipur]

M/s Immaculate Services

A-637, 1st Floor, Vidhut Nagar, Ajmer Road
Jaipur-302021 (Rajasthan)

: Appellant

Versus

Commissioner of Central Goods, Service Tax and Central Excise : Respondent

NCR Building, Statute Circle, C-Scheme, Jaipur

APPEARANCE:

None for the Appellant

Shri Harshvardhan, Authorized Representative for the Respondent

CORAM :

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)

FINAL ORDER No. 55762/2024

Date of Hearing:08.05.2024

Date of Decision:08.05.2024

JUSTICE DILIP GUPTA

A certificate in Form-4 has been issued to the appellant regarding full and final settlement of the tax dues. The appeal therefore stands dismissed as withdrawn.

(Order dictated and pronounced in the open Court)

(JUSTICE DILIP GUPTA)
PRESIDENT

(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)

G.Y.